

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 191/2024**

IN THE MATTER OF:

Yelahanka - Puttenahalli Lake and
Bird Conservation Trust (Regd)

...APPLICANT

VERSUS

State of Karnataka and Others

...RESPONDENTS

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Filed by



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Date: 25.08.2025

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 191/2024**

IN THE MATTER OF:

Yelahanka - Puttenahalli Lake and
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State of Karnataka and Others

...Respondents

**REPORT IN COMPLIANCE OF ORDER DATED 29.07.2025 ON
BEHALF OF RESPONDENT NO. 6 (BWSSB)**

MOST RESPECTFULLY SHOWETH:

1. The instant report is being filed pursuant to the order dated 29.07.2025 passed by this Hon'ble Tribunal in the present Original Application.
2. It is submitted that sewage originating from the upstream Ramagondanahalli Village (falling under Panchayat jurisdiction and located beyond the limits of 110 Village), as well as from the Shivaramkaranth Layout does not fall within the jurisdiction of the Bangalore Water Supply and Sewerage Board in accordance with Section 15(1) of the BWSSB Act, 1964. Further, it is most humbly submitted that the sewage collection and treatment by BWSSB is carried out as per BWSSB Act and order of Forest Ecology and Environment Department under GoK vide no. FEE 43 EPC 2022 Dtd: 12.03.2024.

3. It is submitted in this regard that the World Bank project for the laying of the lateral network, the LOA has already been issued to the contractor on 28.07.2025, wherein the work order shall be issued on 28.08.2025. Further, it is submitted that, catchment area of the Yelahanka-Puttenahalli lake under the jurisdiction of BWSSB will be taken up on priority for completing the lateral network.
4. It is humbly submitted that as per the interim order dated 02.05.2025, the work of laying the 700 mm dia Hume pipes along the Yelahanaka-Puttenahalli Lake walk way for a stretch of 600 meter is started as on date 475 meter of pipe laying work is completed and out of 15 machine holes, 4 have been casted and provided with the pressure machine hole covers. The delay in the machine hole works is due to space constraints for the vehicular movement at the lake bund. In addition, a single Day's rain is stalling the work for four to five days due to the slushy nature of the soil. The said work will be completed by the end of September 2025.
5. It is submitted that due to space constraints there is difficulty for laying an underground sewage pipeline in accordance with the natural gradient in the said locality. Consequently, any interim measure, such as the installation of a collection well, and taking the sewage to the nearby STP facility for treatment would require a **substantially larger area** than that necessitated by a conventional underground drainage system. Thus, it is submitted that

as the interim measure the collection pit cannot be provisioned at the said locality due to place constraint.

6. It is also submitted that due to the recent rainfalls, there has been a significant increase in the flow within the storm water drain, thereby exacerbating the existing issue.
7. It is submitted that BWSSB has not taken up any such activity which would otherwise allow sewage to be let into the SWD.
8. The above information is thus placed on record for the consideration of this Hon'ble Tribunal.

Date: 25.08.2025

Filed by


For Respondent No. 6
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